CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.184/MP/2019 (On remand from APTEL)

Subject	:	Petition under Regulation 44(6), (7) & (8) of the CERC (Terms and Conditions of Tariff) Regulations, 2019 for recovery of un-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during 2018-19 in respect of Karcham Wangtoo HEP.
Petitioner	:	JSW Hydro Energy Limited
Respondent	:	PTC India Limited and others
Date of Hearing	:	20.5.2025
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Aman, Advocate, JSWHEL Shri Aman Dixit, Advocate, JSWHEL Ms. Natasha Debroy, Advocate JSWHEL Ms. Srishti Gupta, Advocate JSWHEL Ms. Swapna Seshadri, Advocate, PSPCL Ms. Debyani Prasad, Advocate, PSPCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner requested time to file their written submissions in the matter. The learned counsel for the Respondent, PSPCL, submitted that the respondent may be permitted to file their response submissions after receipt of the submissions of the Petitioner. Accordingly, the hearing of the petition was adjourned.

2. The Petitioner is permitted to file its written submissions on or before **30.6.2025**, after serving a copy to the Respondents, who may file their response to the same by **28.7.2025**, after serving a copy to the Petitioner.

3. The Petition will be listed for hearing on **7.8.2025**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)